GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 3132 TO BE ANSWERED ON 27.03.2025

UTILISATION AND MANAGEMENT OF CONSTRUCTION WORKERS' WELFARE CESS

3132. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of Labour and Employment be pleased to state:

- (a) the total amount of cess collected under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, in the last five years, year-wise and State-wise;
- (b)the amount allocated and spent for the welfare of registered construction workers, State-wise, till date; and
- (c) the steps taken by Government to ensure that the cess collected is fully utilised for the welfare of construction workers and not left unspent, details of any third-party audit in this regard?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The cess is collected and utilized by the respective State Building and Other Construction (BOC) Workers Welfare Boards for the welfare of BOC Workers. The updated data on the same is also maintained by the respective Boards.

The State Building and Other Construction Workers' Welfare Boards are constituted under the Building and Other Construction Workers' (Regulation of Employment and Condition of Service) Act, 1996 by the concerned State Governments to function under the provisions of the Act. The Boards are empowered to meet expenses on its objects and for purposes as authorized by this Act. Ministry of Labour and Employment has also framed a 'Model Welfare Scheme', 2018 for Building and Other Construction Workers and Action Plan for strengthening implementation machinery for the Boards including the awareness programme. An Addendum to Model Welfare Scheme has also been issued in this regard.

Directions under the Act have been issued from time to time to State/UT BOCW Welfare Boards, *inter-alia*, for implementation of the provisions of the Act, optimum utilization of the cess funds. A Monitoring Committee has been constituted to monitor the implementation of directions issued under the said Act, including utilization of cess fund for welfare scheme framed by the States/UTs.
